

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
CAA-26/ND/2023
CA/80/2024

IN THE MATTER OF:

**M/s. Manak Healthcare Pvt. Ltd. and Ors. with
M/s. Manak Bulcon Projects Pvt. Ltd**

...APPLICANT

Section

U/s 230-232

**Order delivered on 10.04.2024
HYBRID HEARING (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

:Mr. Mukun Arora and Mr. Veeshu
Bala, PCS

For the RD

:Adv. Jyoti Khurana

For the OL

:

For the IT Department

:Mr. Parth Semwal and Mr. Abhishek
Maratha, Standing Counsels

ORDER

CA/80/2024

This is an application seeking early hearing of the CAA-26/ND/2023.

Heard the Authorized Representative of the Petitioner who submitted that the next date of hearing in the matter is fixed on 08.05.2024. Authorized Representative sought liberty to withdraw the present application. Liberty is granted to withdraw the present application and the same is **dismissed**.

Main matter is listed on **08.05.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**